

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No. 352 of 2011

(Arising out of Order-in-Original No. 04/2011 dated 23.02.2011 passed by the Commissioner of Central Excise, Chennai-III, Nungambakkam, Chennai – 600 034)

M/s. BPL Telecom Private Ltd.,
No. 14, Sadasivam Street, Gopalapuram,
Chennai

: Appellant

VERSUS

The Commissioner of Central Excise & Service Tax, : Respondent
26/1, Mahatma Gandhi Road,
Nungambakkam, Chennai – 600 034

APPEARANCE:

Ms. Gayathri Pocti, Advocate for the Appellant

Shri L. Nandakumar, Authorized Representative (A.R.) for the Respondent

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 40934 / 2020

DATE OF HEARING: 29.10.2020

DATE OF DECISION: 29.10.2020

Order : Per Bench

It is submitted that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 by filing necessary application. They have been issued discharge certificate as per Form-4.

2. Hence, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

Sd/-

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

Sd/-

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)